

**BOND AND BAIL BOND FOR ATTENDANCE BEFORE THE OFFICER IN CHARGE OF POLICE STATION OR COURT (SECTION - 441)**

In the Court ..... Sundargarh

..... Case No. .... Of 200 .....

(Name)..... Son of .....

of village..... P.S..... Dist. Sundargarh.....

having been brought before the Magistrate of .....

charged with the offence of .....and required to give security

for my attendance in his Court or any Court where the case may be pending at the Court of Session if

required do bind myself to attend at said Magistrate of such other Magistrate before whom the case may be

pending at 10- A.M/6.30 A.M or such subsequent hours as may be directed on everyday of the preliminary

inquiry or trail in to the said charge and should the case be sent for trail by the Court of Session to be and

appear before the said Court. When called upon to answer the charge against me and in case of my making

default here in I bind him self to forfeit to Govt. the sum of Rs. ....

.....

Date .....this .....day of 200 .....

Condition (s) if any :- ..... Attested

Signature

I/we ..... son of .....

..... son of .....

village ..... P.S. .... Dist. Sundargarh I hereby

declare my self for we jointly and severally declare our selves and each of us surety (or sureties) for the above

said (Name) .....that he shall attend at the court

of .....on .....or of such other Magistrate before

whom the case may be pending at 10 A.M. / 6.30 A.M. or of such subsequent hour as may be directed or

every day of the preliminary inquiry to trail in to the offence charged against him and should the case be sent

for trail by the Court of session that he shall be appear before the said court to answer the charge against him

and in case for his making default there in I bind my self or we bind ourselves to forfeit to Govt., the sum to Rs.

.....(Rupees .....

.....only) Dated ..... Day of .....

Conditions (s) of only :-

Attested

Advocate

Signature